the last three years and the number of Punjab towns and population covered under the Urban Basic Service Scheme; Integrated Development of Small and Medium Towns; Environmental Improvement of Urban Slums Scheme and Low cost Sanitation Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): Funds allotted to Punjab during the last three years on various schemes are as under:

- (i) IDSMT: Rs. 17945 lakhs to 12 towns covering a population of 8,50,249.
- (2) Low cost Sanitation: Of the amount shown in (i) above 84 lakhs are for low cost sanitation, it being an integral component of IDSMT.
- (3) E.I.U.S: Rs. 247.00 lakhs for additional coverage of 1,48,000 slum dwellers by way of incentive to the State. The scheme is otherwise in the State Sector.
- (4) Urban Basic Services: No funds have yet been allotted. It is a new scheme.

General Pool accommodation in possession of retired Government servants

SHRI SHANKER 1494 SINH VAGHELA: Will the Minister of URBAN DEVELOPMENT BEbe phased to stat

- (a) whether Government are aware that a large number of retired Government employees are in possession of General Pool accommodation specially in Peshwa Road Kalibari Apartments by producing fictitious medical certificates/other reas ons;
- (b) whether there are former offi-<ials of the Directorate of Estates

who are being allowed to retain the quarters for unlimited period with the connivance of higher officers.

- (c) if so, the details of such officials and reasons for allowing them to retain the accommodation; and
- (d) what steps Government propose to take to get these quarters vacated?

THE MINISTER OF STATE IN THE MINISTRY OF **URBAN** DEVELOPMENT (SHRI **DALBIR** SINGH): (a) No Sir. On date, only 7 retired Govt, employees arc in possession of Genl. accommodation in Road/Kalibari Apartments.

(b) to (d) Shri Sunder Lai is the only former official of the Directorate of Estates, at present in unauthorised occupation of flat No. 5. Kalibari Apartments. He retired from Govt, service on 31-7-84 and the allotment was cancelled with effect from 30-9-84 after allowing two months' concessional period admissible under the provisions of S.R. 317-6-11(2). He was further allowed retention for six months upto 31-3-85 on medical grounds under the provisions of S.R. 317-B-22. As he failed to vacate the flat, eviction proceedings were initiated against him under the-Public Premises (Eviction of Unauthorised Occupants) Act, 1971. The Estate Officer has already passed the final eviction order directing him to vacate the flat on or before 31-5-86.

Amount paid to contractors by nsco

1495- SHRI GURUDAS DAS GUPTA: Will the Minister of STEEL AND MINES be pleased to pleased to state what is the total amount paid to contractors at Burn-pur and Kulti works of IISGO res-pectively for the years 1983-84 and 1984-85 with details of the amount money drawn by each contract or